



BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION No. 46 OF 2025 (WZ)

IN THE MATTER OF :

Dikshay Dattu Phadte & anr.

... Applicants

VERSUS

Goa Coastal Zone Management

Authority and Ors.

... Respondents

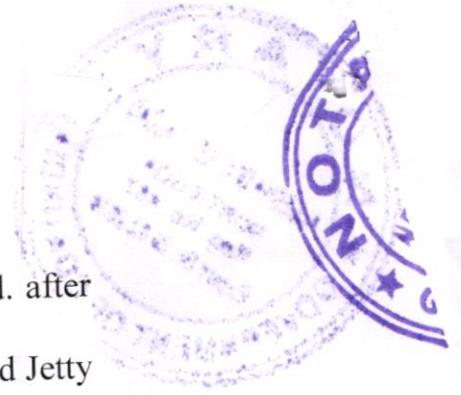
REPLY ON BEHALF OF RESPONDENT No. 16.

MAY IT PLEASE YOUR HONOUR :

1. At the outset, it is respectfully stated that the Respondent No. 16 herein is improperly joined as 'Captains of Goa@Captains Club Jetty'. In fact the subject temporary floating



jetty has been installed by M/s. Samatma Estates Pvt. Ltd. after obtaining all the relevant permissions / approvals. The said Jetty area is named as "Captains Club".



2. In such circumstances, the Applicants ought to be directed to amend the Cause Title and join as Respondent No. 16, the correct party viz.

**"M/s. Samatma Estates Pvt. Ltd.,
A/6, Skylark Apartment,
Menezes Braganza Road,
Panaji, Goa – 403 001".**

3. Section 14(3) of the NGT Act, 2010 stipulates that no application for adjudication of dispute under the section shall be entertained by the Tribunal unless it is made within a period of six months from the date on which the cause of action for such dispute first arose.








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4. A copy of the present Application served on this Respondent mentions the date of filing of the Application as 01st March 2025.

5. M/s. Samatma Estates Pvt. Ltd., hereinafter referred to as “**M/s. Samatma**”, has completed the installation of the subject temporary floating jetty in Survey No. 32/3 of Village Chimbel, Taluka Tiswadi, Goa on or about 15th July 2024. As such the present Application filed on 01st March 2025 is ex-facie beyond the period of 06 months from the date of installation of the subject jetty viz. 15th July 2024 and it is this Respondent’s respectful submission that on this ground alone, this Tribunal should be pleased to dismiss the present Application as against this Respondent as being barred by limitation.

6. Without prejudice to the foregoing submission, this Respondent most respectfully states and submits as follows :





7. At the threshold, it is respectfully submitted that the present Application grossly suffers from mis-joinder of causes of action as well as mis-joinder of parties and on this ground alone this Tribunal should be pleased to dismiss the subject Application in limine as against this Respondent. It is respectfully stated that this Respondent has been unnecessarily added as a party Respondent in the present Application and further unnecessarily linked to and connected with the other jetties of Respondent Nos. 8 to 15.

8. The temporary floating jetty of this Respondent is installed in Survey No. 32/3 of Village Chimbhel and it is obvious that the location is not in the water body i.e. Mandovi river from Britona to Ecoxim as purported to be stated by the Applicants. The foundation of the Application, as regards this Respondent, is alleged setting up of 09 private jetties (Respondent Nos. 8 to 16) in the tidal influenced water bodies i.e. Mandovi river from Britona to Ecoxim.





9. As stated hereinbefore, the temporary floating jetty installed by this Respondent is not in the Mandovi river from Britona to Ecoxim and, as such, the very foundation in the Application as regards this Respondent is factually incorrect and on this ground alone the present Application deserves to be dismissed in limine as against this Respondent.

10. This Respondent is filing the present Reply only in respect of the averments and submissions made in the Application as regards this Respondent and nothing specifically denied herein should be construed as admission of any facts or averments or submissions as made in the original Application.

11. With reference to paragraph 3 of the Application, it is denied that the temporary floating jetty installed by this Respondent is set up in the tidal influenced water bodies i.e. Mandovi river from Britona to Ecoxim. It is further denied that the said temporary floating jetty is located in the CRZ areas of identified fishing villages, as alleged. It is further denied that



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location of the temporary floating jetty set up this Respondent is in the ecologically sensitive fish breeding areas as shown recorded in the Coastal Zone Management Maps, as alleged.

12. The contentions as raised in the Application as regards the Dr. Salim Ali Bird Sanctuary and its notified eco-sensitive zone are not applicable to this Respondent as it is the case of the Applicants themselves that the jetties of Respondent Nos. 8, 9, 10, 11, 12 and 14 are in close proximity to the said Sanctuary. As such, this Respondent is not dealing with any of the averments and submissions concerning the said Sanctuary. In fact, the said Dr. Salim Ali Bird Sanctuary is located at a distance of about 2,027.85 mts. from the temporary floating jetty setup by this Respondent.

13. With reference to paragraph 7.2 of the Application, it is denied that the jetty of this Respondent is located in the Ribandar fishing ward in the Village Panaji Municipality in Tiswadi Block, as alleged.






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14. With reference to paragraph 7.4 of the Application, it is denied that the temporary floating jetty installed by this Respondent is in the tidal influenced water bodies i.e. Mandovi river from Britona to Ecoxim. It is further denied that the temporary floating jetty installed by this Respondent falls within the No Development Zone (NDZ) as per the Draft Coastal Zone Management Plan Map Sheet (1 : 4000 scale) Nos. 149, 161, 172, 150 and 151 prepared by National Centre for Sustainable Coastal Management (NCSCM), as alleged. It is further denied that the construction of the temporary floating jetty by this Respondent is in violation of CRZ Notification, 2011, as alleged.

15. It is respectfully submitted that, on the contrary, as per the Coastal Regulation Zone (CRZ) Notification, 2011 “foreshore facilities” including jetties are permitted activities under the CRZ Notification, 2011. Clause 3(i)(a) of the CRZ Notification, 2011 stipulates that setting up of new industries and expansion of existing industries are prohibited activities within





the CRZ except those directly related to waterfront or directly needing foreshore facilities.

The Explanation thereto defines the expression “foreshore facilities” to mean those activities permissible under the Notification and they require waterfront for their operations such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, light houses, navigational safety facilities, coastal police stations and the like.

16. As such, it is respectfully submitted that this provision in the CRZ Notification, 2011 explicitly and expressly recognizes jetties as permissible foreshore facilities since jetties inherently require direct access to the water for their functional use.

17. It is respectfully stated that in fact this Respondent viz. M/s. Samatma Estates Pvt. Ltd. has secured and obtained all the relevant approvals and permissions required for installation of





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the subject temporary floating jetty in Survey No 32/3 of Chimbel Village, Taluka Tiswadi, Goa, as set out hereinafter.

18. The Goa State Pollution Control Board has granted a Consent to Establish dated 23rd November 2023 to this Respondent for installation of the floating jetty. A true copy of the said Consent to Establish dated 23rd November 2023 is hereto annexed and marked "**EXHIBIT R1**".

19. The Captain of Ports Department, Government of Goa has granted provisional NOC for installation of temporary floating jetty vide Communication dated 18th December 2023, a true copy whereof is hereto annexed and marked "**EXHIBIT R2**".

20. The Goa Coastal Zone Management Authority has granted an NOC for the temporary floating jetty vide Communication dated 21st March 2024, a true copy whereof is hereto annexed and marked "**EXHIBIT R3**".





21. The Village Panchayat of Old Goa has granted a Trade Establishment Licence dated 27th May 2024 to conduct business of temporary floating jetty in Survey No. 32/3, Chimbel, a true copy whereof is hereto annexed and marked "**EXHIBIT R4**".

22. The Goa State Pollution Control Board has granted a Consent to Operate & Authorisation dated 06th June 2024 for the temporary floating jetty, a true copy whereof is hereto annexed and marked "**EXHIBIT R5**". The said Consent to Operate & Authorization is valid upto 03rd January 2039.

23. The Captain of Ports Department, Government of Goa has granted final NOC for installation of temporary floating jetty vide Communication dated 27th February 2025, a true copy whereof is hereto annexed and marked "**EXHIBIT R6**".








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24. It is respectfully submitted that this Respondent has installed and set up the said temporary floating jetty in Survey No. 32/3 of Village Chimbel, Taluka Tiswadi, Goa after securing and obtaining all the relevant permissions and approvals.

25. It is respectfully submitted that all the grounds and contentions as raised in the Application in respect of the temporary floating jetty of this Respondent, are meritless and devoid of any substance.

26. This Reply is signed and verified by Mr. Rajesh Ashok Khaunte, the Director of Samatma Estates Pvt. Ltd., who has been duly authorized vide a Resolution passed at the Meeting of the Board of Directors held on 06th July 2025, a true copy whereof is hereto annexed and marked "**EXHIBIT R7**".

27. In the circumstances, as aforesaid, this Tribunal should be pleased to dismiss the Application as against this



Respondent No. 16 with exemplary costs to be awarded to this Respondent.

PUNE

Mr. RAJESH A. KHAUNTE

Dated : 17.08.2025.

(Director of M/s. Samatma Estates
Pvt. Ltd.)

Knudhemi

(Advocate for Respondent No. 16)

VERIFICATION

I, Mr. Rajesh Ashok Khaunte, aged 52 years, Director of M/s. Samatma Estates Pvt. Ltd., having office at Panaji – Goa, say that the statements of facts made in the foregoing paragraphs of the Reply are true to my knowledge and on the basis of records





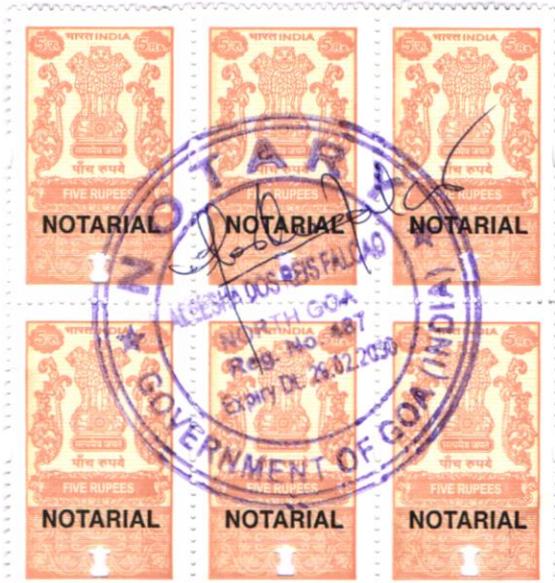
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to which I have access and submissions made therein are on the basis of legal advice which I believe to be true.

Panaji – Goa.

Dated : 17 .08.2025.


(Mr. RAJESH A. KHAUNTE)



SOLEMNLY VERIFIED
BEFORE / ME BY Mr. Rajesh Ashok Khaunte
WHO IS IDENTIFIED BEFORE / ME
BY Ataram Salem, Iswadi, Goa
BY Aadhaar No. 5402 5337 4807
WHOM I KNOW
SERIAL No. 53/2025 ED. 17/08/2025

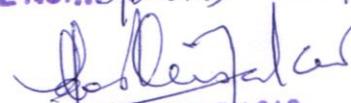

ALESHA DOS REIS FALCAO
ADVOCATE & NOTARY
GOVT. OF GOA (INDIA)
Reg. No. 487

EXHIBIT R1

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GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407703



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

No. 12/2023-PCB/1981537/G00013880

Date: 23/11/2023

Consent to Establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981

[To be referred as Water Act, Air Act respectively]

CONSENT TO ESTABLISH is hereby granted to:

M/s. SAMATMA ESTATES PVT. LTD
(Represented by Shri Sadguru Chodankar)
(Green Category)

Survey No. 32/3, Sao Pedro, Ribandar, Chimbél, Tiswadi-Goa.

Located in the area declared under the provisions of the Water Act, Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to Establish issued is valid up to **commissioning of the unit or 5 years whichever is earlier.**

2. This Consent to Establish is valid for the activity of:

Sr. No	Description	Quantity
1	Installation of Floating Jetty	1 Nos

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of effluent from the unit (sewage & sullage) shall not exceed **1.8 KLD.**

(ii) **Domestic Effluent treatment and Disposal:-**

The domestic wastewater has collected in a properly designed Holding tank of capacity approx 3KL and transferred through night soil tankers to PWD STP or install Bio-digester of adequate capacity within the unit premises.

(iii) **The unit should empty holding tank daily through night soil tankers for safe disposal and submit the copies of the receipts to the Board on regular basis.**

(iv) A good house-keeping shall be maintained within unit premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(v) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1	Dry Waste	1 kg/day	To be disposed through Village Panchayat

The applicant should upload monthly statement (below format) regarding the solid waste generation online.

Sr. No.	Date	Quantity of wet/dry waste	Name of agency collecting the wet/ dry waste	Authorized Signatory

4. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:

- (i) The Unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

- (ii) The unit shall comply to the Notification issued by the Department of Environment vide Notification Series II No.42 dated 13th January 2022 regarding The Noise Pollution (Regulation and Control) Rules 2000, in view of the directions dated 15/03/2019 issued by the Hon'ble NGT in O.A.681/2018.

5. GENERAL CONDITIONS:

- (i) Trees shall be planted and maintained around the unit in an area at least 4 times the built area of the unit. Green belt development shall be started along with the construction activity.
- (ii) The applicant shall not change or alter the quantity, the rates of discharge, temperature and the mode of disposal of the effluent without previous written permission of the Board.
- (iii) The applicant shall provide facilities for collection of the samples to the Board staff.
- (iv) The unit shall discharge the treated effluents preferably on land for irrigation/ gardening/ lawn within their own premises or re-use after suitable treatment.
- (v) Stack heights for a (Diesel generator set(s)) shall be as follows:

 Diesel Generator set(s): The minimum height of the stack to be provided with each generator shall be as per the formula $H = h + \sqrt[3]{KVA}$ where H = total height of the stack in meters, h = height of the building in meters where the generators is installed and KVA = total generator capacity of the set in KVA.

 The generator shall be installed in a closed area with a silencer and suitable noise absorption systems so as to comply with the ambient noise level standards as mentioned below:
 The ambient noise level shall not exceed 75 dB (A) at a distance of 5 meters from the source.
- (vi) The applicant shall provide ports in the chimney / stack and facilities such as ladder, platform etc. as per the directions of Pollution Control Board for monitoring the air emissions and the same shall be open for inspection and use the Board's staff. The chimney / stack attached to various sources of emissions shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (vii) The unit shall implement the following Rules and Regulations notified by the Ministry of Environment and Forests, Govt. of India.
 - a. Hazardous and other waste (Management and Transboundary Movement) Rule 2016;
 - b. Manufacture, storage and Import of Hazardous Chemicals Rules, 1989;
 - c. Rules for the Manufacture, Use, Import and Storage of Hazardous Micro – organism / - Genetically Engineered Organisms or Cell, 1989.

- .) There shall not be any perceptible odour outside the industrial premises.
- (ix) All the Rules and Regulations notified by the Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
- (x) Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves its right and powers under section 27(2) of the Water (Prevention and Control of Pollution) Act 1974 and under section 21(4) of the Air (Prevention and Control of Pollution) Act 1981 to review any or all the conditions imposed hereby.
- (xi) Any change in the details made after the submission of the application/ after obtaining the Consent to Establish shall be brought to the notice of the Board immediately.
- (xii) This Consent to Establish is granted without any prejudice to any other permissions(s) required under any laws, bye – laws and regulations in force.
- (xiii) The unit should obtain permission from the Forest Department/ Wild Life Board wherever applicable.
- (xiv) The unit should implement rain water harvesting and ground water re-charge measures in consultation and approval of the Water Resource Department, Government of Goa and Directorate of Industries, Trade and Commerce, Government of Goa, before submitting an application for Consent to Operate.
- (xv) The unit/ generator shall be responsible for safe and scientific collection, transportation, treatment and disposal of Bio-Medical Waste as per the provisions made under the Bio-Medical Waste Management Rules, 2016 as amended thereafter. Any activity as defined under BMW (M&H) Rules has to obtain a separate Authorization from Goa State Pollution Control Board.
- (xvi) The unit should obtain all permissions / approvals as required under the prevalent Rules / Acts in force.
- (xvii) The unit shall apply for Consents to Operate of the Board as required under section 25(1) (b & c) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 in the prescribed application form, 45 days before commissioning of the plant
- (xviii) Reliable flow meter shall be installed to maintain record of water consumption / waste water consumption per day. This records so maintained shall be made available to the Board officials whenever required.
- (xix) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board/ re inspections due to non compliances observed by the Board & monitoring carried by the Board.
- (xx) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board/ re inspections due to non compliances observed by the Board & monitoring carried by the Board.
- (xxi) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xxii) The unit shall submit returns for disposal of batteries under the Batteries Management Rules 2022, if applicable.
- (xxiii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2016 as amended thereafter, if applicable.
- (xxiv) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016 as amended thereafter, if applicable.
- (xxv) **The unit shall comply with the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.**

- The import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management (Amendment) Rules, 2021 shall be prohibited with effect from the 1st July, 2022.
- (xxvii) The unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.
- (xxviii) The unit shall obtain the permission from Goa Coastal Zone Management authority (GCZMA)
 - a. before installation of the jetty and submit compliance report to this office within one month of the date of issue of this consent.
- (xxix) The unit shall obtain permission from Captain of Ports (COP) before the installation of the jetty and submit a compliance report to this office within one month from the date of issue of this consent.
- (xxx) The unit shall obtain permission from Village panchayat of Se Old Goa before the installation of the jetty and submit a compliance report to this office within one month from the date of issue of this consent.

To,
 M/s Samatma Estates Pvt. Ltd
 (Represented by *Shri Sadguru Chodankar*)
 Regd. Office: A/6, Skylark Apartment, Menezes Braganza Road Panaji, Goa

Copy for favour of information to -

1. The Member Secretary, Goa Coastal Zone Management Authority (GCZMA), C/o. Department of Environment, 4th Floor, Dempo Towers, Patto Plaza, Panaji-Goa. 403001
2. **The Captain**, Captain of Ports, Panaji - Goa.
3. Accounts Section.
4. Concerned File.
5. Guard File

Received Consent fee of: **The capital Investment of the unit is Rs 5850000 Crores.**

Receipt no.	Amount	Date
68865	Rs 22256/- (CTE fees)	17/11/2023

Digitally signed
SANJEEV SANJEEV
SHASHIKAN SHASHIKANT
T JOGLEKAR JOGLEKAR
 Date: 2023.11.17 11:07:28 +05
Member Secretary
 Goa State Pollution Control Board



EXHIBIT R2

Captain of Ports Department

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Government of Goa
Dayanand Bandodkar Road,
Panaji - Goa - 403001, India.

Phone Nos: +91(0832) 2225070/2426109

Fax: +91(0832) 2421483

Website: www.ports.goa.gov.in

E-mail: cpt-port.goa@nic.in

Shipping - Phone Nos +91(0832) 2420579/2420580 Fax: +91(0832) 2420582

No. I-11017/F.J./S.E./3362

Dated:- 18/12/2023.

To,
M/s. Samatma Estates Pvt. Ltd.,
A/6, Skylark Apartment,
Menezes Braganza Road,
Panaji - Goa.

Sub: Provisional NOC for Installation of Temporary Floating Jetty.

- Ref:-
1. Your letter No. Nil dated 28/08/2023.
 2. This office letter No.I-11017/F.J./S.E./2585 dated 04/10/2023.
 3. Your letter No. Nil dated 02/11/2023.
 4. This office letter No.I-11017/F.J./S.E./3357 dated 15/12/2023.
 5. Your letter No. Nil dated 18/12/2023.

Sir,

This department hereby conveys no objection of the government to construct a temporary floating jetty in river Mandovi adjacent to property bearing Survey No.32 Sub Division 3 of Chimbel Village of Tiswadi Taluka.

The NOC is Provisional and is subject to submission of the approved drawings from the naval architect showing therein the exact location and dimension of the proposed floating jetty to be installed and also subject to submission of required documents/permissions of the concerned authorities.

This NOC is also further subject to the following terms & conditions.

1. That M/s. Samatma Estates Private Limited shall construct the temporary Floating jetty as per the approved Plan.
2. The construction of jetty shall be according to details and the dimensions indicated in the drawing as approved by this department viz. metal gangway of 5.00 Sq. mtrs. of length x 5.00 Sq. mtrs. width = 25.00 Sq. Mtrs., landing space of 10.00 Sq. mtrs. Length and 3.00 Sq. Mtrs. width= 30.00 and water frontage area of length 10.00 mtrs x 8.00 mtrs width = 80.00 Sq. Mtrs. totaling of 135 .00 Sq. Mtrs.
3. That the company shall ensure that no siltation is caused in that area or in the vicinity of the temporary floating jetty during the construction period or thereafter.

at the company shall ensure that no encroachment of the Government Riverine Land and/or the Government open plot is caused in and around the area or in the vicinity of the proposed temporary floating jetty.

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5. That the company shall not carry any construction/piling works or erect any concrete piles in the river other than the above mentioned structure.
6. The company shall ensure that in case the floating jetty is damaged, abandoned or dismantled, the same should be completely removed at its total costs and risks and the Government Riverine Land and/or the Government open plot is brought back to its pristine condition.
7. That the company shall not raise any objection for inspection of the said temporary floating jetty by the officials of this department during any time at any stage, in future.
8. That the company shall ensure that no any pollution is caused in and around the said area or at the vicinity of the said floating jetty.
9. That the company shall ensure that no any pollutant or any other waste material is thrown into the river.
10. That the company shall obtain all permissions/NOCs from the concerned authorities.
11. That the company shall make adequate arrangements for illumination of the jetty during the night time.
12. That the company shall not sublet his jetty to any other person/parties without permission of the Captain of Ports.
13. That this department reserve its right to withdraw/cancel this NOC/permission, as and when the Government Riverine Land and/or the Government open plot is required by the Government by assigning or without assigning any reason thereof and that the company shall not have any right whatsoever for claiming any compensations thereof.
14. That the company shall intimate this department the exact date of the commencement of the works and completion of the installation of the proposed temporary jetty, so as to conduct a final joint site inspection on obtaining NOC from the Goa Coastal Zone Management Authority (GCZMA) and the State Goa Pollution Control Board.
15. That the company shall vacate the Government Riverine Land and/or the Government open plot used for the floating jetty, as and when the same is required by the Government for its use in future.

6. That the company i.e. M/s. Samatma Estates Private Limited shall pay the prescribed Port Dues in advance annually, for the use of the Government Riverine Land for the installation of the proposed temporary floating jetty @ Rs.20/-(Rupees Twenty only) per Sq. Mtr. Per month, and towards water frontage area @ Rs.20/- per Sq. Mtr. Per month, annually. In case the rates are enhanced/revised by the Government, the applicant shall pay the port dues accordingly.

17. This NOC is subject to submission of necessary permissions from other concerned authorities such as Goa Pollution Control Board, the CRZ etc.

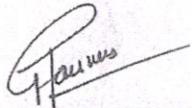
18. This NOC shall be valid for a period of one year from the date of its issue.

19. This NOC is issued to M/s. Samatma Estates Private Limited in lieu of point No.1 of the Leave and License Agreement executed on 14/08/2023 between Mrs. Anita Pawar and M/s. Samatma Estates Private.

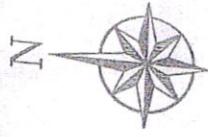
20. That the company shall ensure that the required application for extension of validity or renewal of this NOC is made atleast thirty days in advance.

21. That the company shall give an undertaking within seven days from the receipt of this NOC stating therein clearly that they agree to abide by all the above terms and conditions.

22. This NOC is issued with approval of the government vide U.O. No.08/F dated 13/12/2023.


(Shri Vikas S.N. Gaunekar)
Captain of Ports.

Encl. Approved plan.

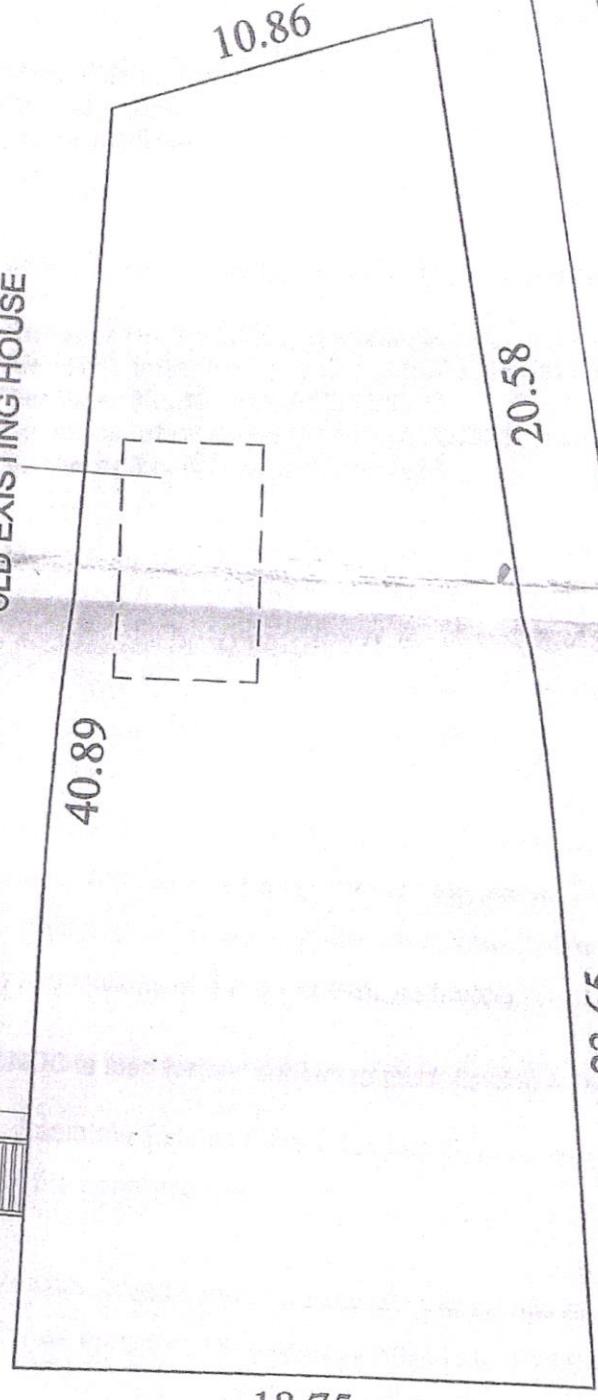
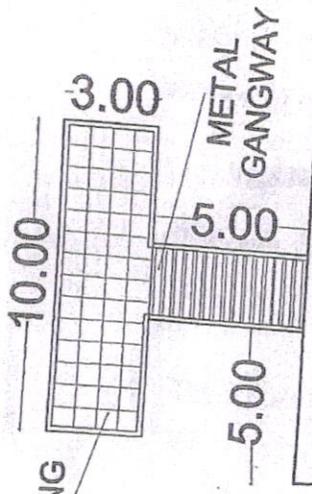


APPROVED

S. S. S.
Captain of Ports
Panaji-Goa

MANDOVI RIVER

OLD EXISTING HOUSE



C/L of ROAD

R O A D

R. S. K.

ROHAN S. K. TIMBLE
B. Arch.
CA/98/23614
AR/0077/2010



SITE PLAN
Scale 1:200

AREA OF THE PLOT = 650.00 sqm

S. S. S.

PROPOSED JETTY FOR SAMATMA ESTATES PVT LTD ON PLOT BEARING SURVEY NO. 32 / 3 SITUATED AT CHIMBEL VILLAGE TISWADI TALUKA GOA

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department Environment & Climate Change (Govt. of Goa)
4th floor, Dempo Tower, Patto Plaza, Panaji Goa-403 001
Website: www.czma.goa.gov.in

Ref. No. GCZMA/N/23-24/53/4641

Date: 21/03/2024

To,
✓ M/s. Samatma Estates Pvt Ltd,
A/6 Skylark Apartment,
M.B. Road,
Panaji - Goa.

Sub:- NOC for Temporary Floating Jetty in Sy. No. 32/3 of Chimbhel Village, Tiswadi Taluka.

Ref.:- Your application dated 06/09/2023.

Sir / Madam,

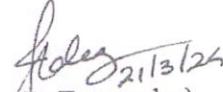
With reference to your application on the above mentioned subject, the Goa Coastal Zone Management Authority (GCZMA) has examined your aforementioned proposal in its 386th GCZMA Meeting held on 15/02/2024 in accordance with the provisions of para 8 of the CRZ Notification 2011, (as amended). As such the Authority decided to approve the proposal for NOC for Temporary Floating Jetty in Sy. No. 32/3 of Chimbhel Village, Tiswadi Taluka and to the compliance of the following conditions:

1. All the provisions of the CRZ Notification, 2011 as amended should be strictly complied with. In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the GCZMA.
2. This NOC/ Approval is issued without prejudice to any other permission as required under the law including that of ownership of house, court case etc. As such, prior to the commencement of the aforementioned 'Construction of Temporary Floating Jetty', work it will be incumbent upon the applicant to obtain permission from any other authority as required under the law including the local authority, Town and Country Planning Department, Revenue Authority etc.
3. Traditional access/easement shall not be blocked.
4. The applicant/occupier should ensure that no waste is discharged into the nearest water body from the proposed construction activities.
5. This permission/NOC shall be valid for the period of 07 years from the date of issue.
6. This permission is liable to be revoked, if it is found, at any stage, that the application contained false information/wrong plans/ calculations/ documents/

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misleading or false information, etc. or accounts for violations of
aforementioned conditions.

Yours faithfully,


(Johnson B. Fernandes)
Member Secretary (GCZMA)

Encl: As above

Copy to:

1. P.A to Secretary (Environment) / Chairman (GCZMA), Secretariat, Porvorim.....for kind information.
2. The Chief Town Planner, Town & Country Planning Department, Patto, Panaji-Goa.....for information and necessary action.
3. The Dy. Collector & SDO, (Tiswadi), Tiswadi - Goa....for information and necessary action.
4. The Secretary, Village Panchayat of Chimbel, Tiswadi Talukafor information and necessary action.

' EXHIBIT R4 '

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Email: vpseoldgoa@gmail.com Mob: 8830901908



VILLAGE PANCHAYAT SE-OLD-GOA

Old Goa, Tiswadi-Goa, Pin Code: 403 402

No.VP/SOG/TIS/2024-2025/221

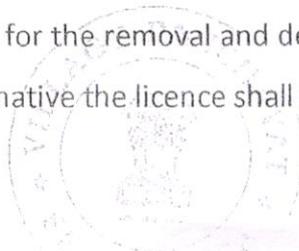
Date: 27/05/2024

TRADE ESTABLISHMENT LICENCE

Licence is hereby granted to M/s. Samatma Estates Pvt. Ltd., to conduct business of temporary floating jetty in sy. No. 32/3, Chimbel, Tiswadi, Goa within Panchayat jurisdiction approved vide resolution No. 5 (14) in the meeting held on 16.05.2024 as per the Section 70/71 of the Goa Panchayat Raj Act, 1994 subject to the terms & conditions given below.

TERMS AND CONDITIONS

1. This licence does not absolve the licensee from the obligations arising out of any other provisions of the law for the time being in force.
2. This licence is not transferable either as regards the person to whom or the premises for which it is granted without the written permission of the Panchayat Authority.
3. The permission holder shall not cause any nuisance to the surrounding areas arising from bad smell gaseous or particulates omission, discharge of influents, filth etc.
4. Eating houses or establishments shall not keep sell or provide any tobacco or tobacco related products in any form of Cigars, Cigarettes, Biddies, Gutka, Hukka etc at their respective approved eating houses.
5. The solid /liquid waste produced in the course of such trade process or operation shall be disposed off in a proper manner so as not to cause any health hazard to the neighboring establishment.
6. The permission holder shall renew his business in the labour Dept., Tourism Dept. and Food and Drugs, etc. Whichever is applicable time to time.
7. The permission holder shall provide and maintain in good repairs and use dust bin or bins and shall arrange to deposit therein waste and sweepings from the licensed premises and the licensee shall also arrange to remove and deposit the trade refuse viz, the contents of the said bin or bins at least once a day at the dumping grounds appointed by the panchayat for the removal and deposit of trade refuse on payment of fixed charges. In the alternative the licence shall avail of the transport facilities (if



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Email: vpseoldgoa@gmail.com Mob: 8830901908



VILLAGE PANCHAYAT SE-OLD-GOA

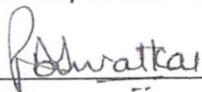
Old Goa, Tiswadi-Goa, Pin Code: 403 402

No.VP/SOG/TIS/20 -20 /

Date: _____

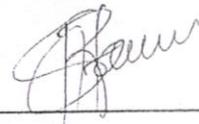
- any) provided by the panchayat for the removal and deposit of trade refuse at the appointed dumping ground on payment of fixed charges.
8. No structural alterations &/or additions of the licenced premises shall be carried out without the prior consent of the licensing authority.
 9. No part of the licensed premises shall be used for storing or keeping any hazardous materials.
 10. The licensee shall, at all times, adopt and cause to be maintained in working order all firefighting equipment's and take all fire precautionary measures.
 11. The licensee shall exhibit this license in a conspicuous part of the licensed premises & shall produce the same for inspection whenever demanded by the Panchayat Authority.
 12. The licensee shall exhibit "NO SMOKING AREA' sign board in a conspicuous part of the licensed premises.
 13. All exits of the licensed premises shall be kept clear of obstruction at all times.
 14. Licensee shall obtain NOC from the Tourism Department before starting the business.
 15. The Licensee shall obtain necessary permission if required under the law before commencement of the said business.
 16. The licensee shall obtain NOC from Labour Department within a period of six month.
 17. This license is liable to be withdrawn if the conditions stated herein are not complied with.

This license is valid upto 31st March 2025 and same is to be renewed during the validity of the NOC.



(Medha Parvatkar, V.P. Sarpanch)

MEDHA M PARVATKAR
SARPANCH
V. P. SE OLD GOA



(Rupesh Halarnkar, V.P. Secretary)

SECRETARY
V. P. SE OLD-GOA





VILLAGE PANCHAYAT SE-OLD-GOIA

Old Goa, Tiswadi-Goa, Pin Code: 403 402

No.VP/SOG/TIS/20 -20 /

Date: _____

CURRENT FINANCIAL YEAR : Year 2024 to 31.03.2025

Receipt no. 63/701 Dated 23.5.24 Paid Rs. 25000/- Resolution No. 5(14)

RENEWAL of Trade Licence

1. Year 2025 to 2026 Receipt no. 44/745 Dated 15.5.2025
Paid Rs. 25000.00 Res. No. E-2
1500.00

Sprachin
Secretary
SECRETARY
V. P. SE OLD-GOIA

2. Year 20__ to 20__ Receipt no. _____ Dated _____
Paid Rs. _____ Res. No. _____

Secretary

3. Year 20__ to 20__ Receipt no. _____ Dated _____
Paid Rs. _____ Res. No. _____

Secretary

4. Year 20__ to 20__ Receipt no. _____ Dated _____
Paid Rs. _____ Res. No. _____

Secretary

5. Year 20__ to 20__ Receipt no. _____ Dated _____
Paid Rs. _____ Res. No. _____

Secretary

EXHIBIT R5

GOA STATE POLLUTION CONTROL BOARD

गोंयराज्यप्रदूषणनियंत्रणमंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407703Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

No.12/2024-PCB/2045447/G00014390

Date: 06/06/2024

Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016 as amended thereafter.

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

CONSENT TO OPERATE AND AUTHORISATION is hereby granted to:

M/S. SAMATMA ESTATES PVT. LTD
(Represented by Smt. Onessa Theresa Gomes)
(Green Category)

Survey No. 32/3, Sao Pedro, Ribandar, Chimbhel, Tiswadi-Goa.

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M & T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to operate and Authorization is valid upto 03/01/2039

2. This Consent to operate is valid for the operation of:

Sr. No	Description	Quantity
1.	Floating Jetty	1 Nos

3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:(i) The daily quantity of domestic effluent from the unit (sewage & sullage) shall not exceed 1.8 KLD.(ii) Domestic Effluent treatment and Disposal:-

The domestic wastewater has collected in a properly designed Holding tank of capacity 10 KL and transferred through night soil tankers to STP of Public works department.

- (iii) The unit should empty holding tank daily through night soil tankers for safe disposal and submit the copies of the receipts to the Board on regular basis. The unit should submit monthly statement of generation of sewage and receipts issued by PWD for treatment and disposal of the same.
- (iv) **The unit shall inform the Board in advance the data at time of transfer of effluent from the vessel to the holding tank and then night soil tankers and thereafter to the PWD, STP. The transfer of sewage has to be carried out in the presence of Board official on every occasion and that every time such a transfer takes place, the Board will charge Rs 1500/- fees for monitoring this activity which may be changed by Board from time to time, and it is understood by the applicant that said fees will be paid when demanded.**
- (v) A good house-keeping shall be maintained within the unit premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(vi) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the unit premises shall be properly classified and disposed off to the satisfaction of the Board as follows:

Sr. No.	Type of segregated solid waste	Quantity	Disposal
1.	Dry waste	5Kg/day	To be disposed through local village Panchayat

- (vii) The applicant should upload monthly statement (below format) regarding the solid waste generation online.

Sr. No.	Date	Quantity of wet/dry waste	Name of agency collecting the wet/ dry waste	Authorized Signatory

4. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT

- (i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipments. The unit shall operate and maintain a wet exhaust system.

Sr No	Name of Equipments /Installation	No of Installation	Capacity	SO ₂ Kg/Hr	(g/kw-hr)			
					NO _x	HC	CO	PM
1.	D.G. set	01	62.5 KVA	0.9	9.2	1.3	3.5	0.3

- (ii) The cruise vessel shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1.	D.G. set (62.5KVA)	2 Meters

- (iii) The cruise vessel shall observe the following standards:

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D. (for D.G. set of 62.5 KVA)	50 litres/ hour

- (iv) The unit should provide Stack Port Hole and Platform which is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring –Material & methodology for isokinetic sampling within one month from the date of issue of this consent and thereafter submit compliance report to this office.
- (v) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.
- (vi) The unit should carry out emission monitoring from the stacks once in a year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board by the 15th of subsequent month.
- (vii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows;

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

- (ix) The unit shall comply to the Notification issued by the Department of Environment vide Notification Series I No. 50 dated 14th March 2024 regarding The Noise Pollution (Regulation and Control) Rules 2000, in view of the directions dated 15/03/2019 issued by the Hon`ble NGT in O.A. 681/2018.

5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS & OTHER WASTES (MANAGEMENT, HANDLING AND TRANSBOUNDRY MOVEMENT) RULES 2016 AS AMENDED THEREAFTER:

- (i) The cruise vessel is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used /Spent Oil	0.02 MT /annum	To recycler registered with SPCB and having valid authorization of SPCB

- (ii) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made thereunder.
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the cruise unit by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.

- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous and Other Wastes (Management, Transboundary Movement) Rules 2016 as amended thereafter.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCMMS systems.
- (xii) The cruise vessel unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
 - Hazardous Waste category number.
 - Hazardous Waste quantity number.
 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.
 - Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online annual returns in prescribed format on or before 30th juen of every year.

5. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.

- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) **This Consent to operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force. The Consent to Operate is confined to matters arising out of the Air Act and Water Act only.**
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day within one month from the date of issue of this consent and thereafter submit compliance report to this office.
- (ix) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board/ re-inspections due to non -compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery waste Management Rules 2022, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste (Management) Rules 2016 as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste (Management) Rules 2016 as amended thereafter, if applicable.
- (xiv) The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in"
- (xv) **The unit shall install electronic flow meters for the water consumption pipe line and the sewage transfer pipe line within three months of the receipt of this consent and submit a compliance report to this office.**
- (xvi) **The import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management (Amendment) Rules, 2021 shall be prohibited with effect from the 1st July, 2022.**

- (xvii) The unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.
- (xviii) The unit shall obtain permission from Village panchayat of Se Old Goa and submit a compliance report to this office within one month from the date of issue of this consent.
- (xix) The wastewater collected from the boats- yachts docked at the units jetty has to be collected in Holding tank of capacity 10 KL and transferred through night soil tankers to STP of Public works department and the condition 3(iv) has to be complied.

To,
M/s. Samatma Estates Pvt. Ltd
 (Represented by Smt. Onessa Theresa Gomes)
 Regd. Office: A/6, Skylark Apartment, Menezes Braganza Road Panaji, Tiswadi-Goa

- Copy to: 1. Concerned File
 2. Guard File
 3. **Scientist "D"**, Goa State Pollution Control Board to carryout monitoring for sewage disposal.
 4. **The Member Secretary**, Goa Coastal Zone Management Authority (GCZMA), C/o. Department of Environment, 4th Floor, Dempo Towers, Patto Plaza, Panaji-Goa. 403001
 5. **The Captain**, Captain of Ports, Panaji – Goa.

Received Consent fee of: **The Capital Investment of the unit is Rs.58,50,000/-**

Receipt no.	Amount	Date
61182	Rs.87360.00- (Air, Water & HW Consent fees)	21-05-2024

Shamila Dos
 Milagres
 Monteiro

Digitally signed by
 Shamila Dos
 Milagres Monteiro
 Date: 2024.06.06
 16:16:03 +05'30'

(Dr. Shamila Monteiro)
 Member Secretary
 Goa State Pollution Control Board

Goa State Pollution Control Board

QEHS-CIE-F(06-03)

CUSTOMER FEEDBACK

Dear Citizen / Customer,
We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name : Contact

Address:

Email: Date.....

Name of the service availed:

Are you aware that service standards are included in the Citizen's Charter as available on Board's website
:www.goaspch.gov.in?

Yes No
If yes, is the Citizen Charter simple and easy to understand?
Yes No

Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

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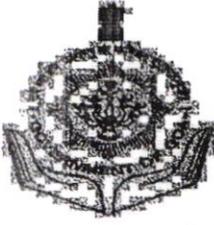
Signature & date

To,
The Member Secretary,
Goa State Pollution Control Board,
Near Pilerne Industrial Estate,
Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511

❖ Please note that your feedback is considered essential for overall improvement and development of Board functions
in service of environment.

EXHIBIT R 6

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Captain of Ports Department
Government of Goa

Dayanand Bandodkar Road,
Panaji - Goa - 403001, India.

Phone Nos: +91(0832) 2225070/2426109 Fax: +91(0832) 2421483

Website: www.ports.goa.gov.in E-mail: cpt-port.goa@nic.in

Shipping - Phone Nos.: +91(0832) 2420579/2420580 Fax: +91(0832) 2420582

No. I-11017/F.J./S.E./994

Dated:- 27/02/2025.

To,
M/s. Samatma Estates Pvt. Ltd.,
A/6, Skylark Apartment,
Menezes Braganza Road,
Panaji-Goa.

Sub:- Final NOC for Installation of Temporary Floating Jetty.

Ref:- 1. Provisional NOC bearing No. I-11017/F.J./S.E./3362 dated 18/12/2023.
2. Your letter No. Nil dated 22/01/2025

Sir,

With reference to the above, this Department sees no objection to issue Final NOC to M/s. Samatma Estates Pvt. Ltd., to install a temporary floating jetty in river Mandovi adjacent to property bearing Survey No. 32 Sub Division 3 of Chimbel Village of Tiswadi Taluka, subject to the following terms & conditions:

1. That M/s. Samatma Estates Private Limited shall construct the temporary Floating jetty as per the approved Plan.
2. The construction of the jetty shall be according to details and dimensions indicated in the drawing as approved by this Department viz. metal gangway of 5.00 mtrs. of length x 5.00 mtrs width = 25.00 Sq. mtrs., landing space of 10.00 mtrs. Length and 3.00 mtrs width and water frontage area of length 10.00 mtrs x 8.00 mtrs width = 80.00 Sq. mtrs. totalling to 135.00 Sq. mtrs.
3. That the company shall ensure that no siltation is caused in that area or in the vicinity of the temporary floating jetty during the installation period or thereafter.
4. That the company shall ensure that no encroachment of the Government Riverine Land and /or the Government open plot is caused in and around the area or in the vicinity of the proposed temporary floating Jetty.
5. That the company shall not carry any construction/piling works or erect any concrete piles in the river other than the above mentioned structure.

P.T.O.

6. The company shall ensure that in case the floating jetty is damaged, abandoned or dismantled, the same should be completely removed at its total costs and risks and the Government Riverine Land and/or the Government open plot is brought back to its pristine condition.
7. That the company shall not raise any objection for inspection of the said temporary floating Jetty by the officials of this Department during any time at any stage, in future.
8. That the company shall ensure that no any pollution is caused in and around the said area or at the vicinity of the said floating jetty.
9. That the company shall ensure that no any pollutant or any other waste material is thrown into the river.
10. That the company shall obtain all permissions /NOCs from the concerned authorities.
11. That the company shall make adequate arrangements for illumination of the jetty during the night time.
12. That the company shall not sublet his jetty to any other person/parties without permission of the Captain of Ports.
13. That this Department reserve its right to withdraw/cancel this NOC/permission, as and when the Government Riverine Land and/or the Government open plot is required by the Government by assigning or without assigning any reasons thereof and that the company shall not have any right whatsoever for claiming any compensations, thereof.
14. That the company shall intimate this department the exact date of the commencement of the works and completion of the installation of the proposed temporary jetty, so as to conduct a final joint site inspection on obtaining NOC from the Goa Coastal Zone Management Authority (GCZMA) and the State Goa Pollution Control Board.
15. That the company shall vacate the Government Riverine Land and/or the Government open plot used for the floating jetty, as and when the same is required by the Government for its use in future.
16. That the company i.e. M/s. Samatma Estates Private Limited shall pay the prescribed Port Dues in advance annually, for the use of the Government Riverine Land for the installation of the proposed temporary floating jetty @ Rs. 20/- (Rupees Twenty only) per sq. mtr. per month, and towards water frontage area @ Rs. 20/-per sq. mtr. per month, annually as per the existing Notification dated 30/05/2023. In case the rates are enhanced/revised by the Government, the applicant shall pay the port dues accordingly.
17. This NOC is subject to submission of necessary permissions from other concerned authorities such as Goa Pollution Control Board, the CRZ etc.
18. This NOC shall be valid for a period of one year from the date of its issue.

Contd....3/-

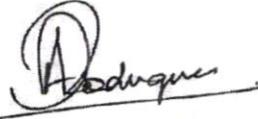
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19. This NOC is issued to M/s. Samatma Estates Private Limited in lieu of point no. 1 of the Leave and License Agreement executed on 14/08/2023 between Mrs. Anita Pawar and M/s. Samatma Estates Private.

19. That the company shall ensure that the required application for extension of validity or renewal of this NOC is made at least thirty days in advance.

20. That the company shall give an undertaking within seven days from the receipt of this NOC stating therein clearly that they agree to abide by all the above terms and conditions.



(Shri Octavio A. Rodrigues)
Captain of Ports

1/

Samatma Estates Pvt. Ltd.

Regd. Office: A/6, Skylark Apartment, Menezes Braganza Road, Panaji - Goa. Ph.: 0832 - 2431973

Fax: 0832 - 2227627 Email: ho@shivsamarth.com

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CIN: U70200GA2008PTC005738

EXTRACTS FROM THE MINUTES OF THE BOARD OF DIRECTORS OF SAMATMA ESTATES PRIVATE LIMITED HELD ON 06th JULY 2025, AT THEIR REGISTERED OFFICE.

“RESOLVED THAT” MR. RAJESH ASHOK KHAUNTE the Director of the Company is hereby authorized to act on the behalf of the Company to file Suit/ Petition, reply, Written Statement, Applications, Submissions, Affidavits, Counter Affidavit, Appeals, Reference, Review, Revision before the National Green Tribunal Western Zone Bench, Pune and Before Supreme Court of India.

“FURTHER RESOLVED THAT” to act on the behalf of the Company to file Suit/ Petition, reply, Written Statement applications, Submissions, Affidavits, Counter Affidavit, Appeals, Reference, Review, Revision etc. in the case No. Original Application No. 46/2025 (WZ), Dikshay Dattu Phadte and Anr Versus Goa Coastal Zone Management Authority & Others, before National Green Tribunal Western Zone Bench, Pune and Before Supreme Court of India.

“FURTHER RESOLVED THAT” to appoint and/or engage the service of any lawyer, Pleader or Advocate for filing Reply, Written Statement, Suit/ Petition/ Appeals, Reference, Review, Revision etc. against the said case No. Original Application No. 46/2025 WZ, Dikshay Dattu Phadte and Anr Versus Goa Coastal Zone Management Authority & Others and to sign, verify, swear and file/register relevant applications, documents, affidavits, replies, Written Statement, etc. in matter/Appeal and to do all such acts, deeds, and things in the name and on behalf of the Company as may be necessary to give effect to this resolution.”



“FURTHER RESOLVED THAT” any actions heretofore taken by above stated authorized Person with respect to the matters stated herein are hereby ratified, confirmed, and approved in all respects as the acts and deeds of the company.

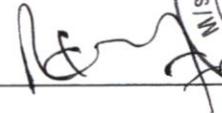
“FURTHER RESOLVED THAT” this resolution shall remain in effect unless modified or revoked by the Board of Directors of the company, and the actions taken hereunder are hereby ratified and approved.



For SAMATMA ESTATES PRIVATE LIMITED

MR. RAJESH ASHOK KHAUNTE

(Director)



For SAMATMA ESTATES PRIVATE LIMITED

MR. ROHAN ASHOK KHAUNTE

(Director)